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Title: Need to repatriate Indians from Saudi Arabia.

SHRI M.K. RAGHAVAN (KOZHIKODE): Madam Speaker, I would like to raise a very important issue regarding the announcement of public amnesty for illegal emigrants by Saudi Arabian Government.

Saudi Arabia has announced a public amnesty with effect from 29<sup>th</sup> March, 2017 for 90 days. Illegal emigrants, Haj and Umrah pilgrims who have overstayed and others including illegal workers are able to avail this benefit. These persons are exempted from paying fines or penalties. This amnesty will also help workers get their professions changed, service transferred to other companies and availability of work licences besides other facilities.

Therefore, through you Madam Speaker, I wish to draw the attention of the hon. Minister for External Affairs, the hon. Finance Minister and the hon. Minister for Civil Aviation for the following steps:-

1. The Indian Mission in Saudi Arabia should extend all possible help at short notices to help those who are being returned by even working late.
2. Travel documents should be issued to these Indians.
3. Air India should operate adequate number of additional flights to bring these Indians back.
4. The Centre should announce a financial package for their rehabilitation.
5. A Central Committee headed by the MOS (EA) along with a delegation from Parliament and various State Governments should be deputed to supervise and oversee the arrangements for their exit.

HON. SPEAKER: Shri Mullappally Ramachandran, Shri Jose K. Mani, Shri M.B. Rajesh, Shri P.K. Biju and Dr. A. Sampath are permitted to associate with the issue raised by Shri M.K. Raghavan.